

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 149/TT/2020

Subject : Petition for revision of transmission tariff of 2004-09 and 2009-14 tariff period and truing up for 2014-19 period and determination of transmission tariff of 2019-24 period for Combined asset under “Transmission System associated with Ranganadi HEP” in North Eastern Region.

Date of Hearing : 24.6.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Assam Electricity Grid Corporation Ltd. & 6 Others

Parties present : Shri S.S. Raju, PGCIL

Record of Proceedings

The matter was heard through video conferencing.

2. The representative of the Petitioner submitted that the instant petition is filed for revision of transmission tariff of the 2004-09 and 2009-14 tariff periods, truing up of the 2014-19 period and determination of transmission tariff of the 2019-24 period of Combined Asset consisting of Asset-1: 132 kV S/C Nirjuli-Dikrong Transmission Line along with associated bays; and Asset-2: 400 kV D/C Ranganadi-Balipara Transmission Line along with associated bays under “Transmission System associated with Ranganadi HEP” in North Eastern Region. The instant assets were put into commercial operation in the 2001-04 period. He submitted that no tariff has been claimed for 2001-04 tariff period in view of Universal Common Pooled Transmission Tariff (UCPTT) Scheme in North Eastern Region. He submitted that the tariff for the 2004-09 and 2009-14 periods has been claimed on account of the liberty granted by the Commission vide order dated 18.1.2019 in Petition No.121/2007, in light of the judgment of the Appellate Tribunal for Electricity dated 22.1.2007 in Appeal No. 81 of 2005 and 13.6.2007 in Appeal No. 139 of 2006. The representative of the Petitioner further submitted that in the Petition they have inadvertently prayed only for revision of tariff for 2007-08 and 2008-09 period, however, the tariff needs to be revised for the whole 2004-09 period in view of the APTEL’s judgement. He submitted that tariff of the instant assets for the



2009-14 and 2014-19 tariff periods was approved vide order dated 15.2.2016 in Petition No. 278/TT/2014. The capital cost allowed as on 31.3.2014 as well as 31.3.2019 was ₹15569 lakh as there was no add-cap during the 2014-19 tariff period, whereas, the capital cost claimed in the instant true up petition as on 31.3.2019 is ₹16143.03 due to the actual Additional Capital Expenditure (ACE) during 2014-19 period. He submitted that ACE during the 2014-19 and 2019-24 periods was on account of 11 nos. of Pile Foundation works carried out at various locations which was approved in the 15th NERPC meeting dated 21.8.2015. The Additional Capital Expenditure during the 2019-24 period is on account of replacement of electrical equipment such as old ICT, line protection panel, transformer and reactor protection panel at Balipara Sub-station. He requested to allow the capital cost and the tariff as prayed in the petition.

3. The representative of the Petitioner submitted that the information sought by the Commission through the Technical Validation letter has been furnished vide affidavit dated 19.5.2020. No reply has been received from the respondents.

4. In response to a query of the Commission regarding approval to carry out works related to Pile Foundation and replacement of electrical equipment, the representative of the Petitioner submitted that the work related to Pile Foundation was approved in the 15th NERPC meeting dated 21.8.2015, whereas the replacement of electrical equipment is permissible under the 2019 Tariff Regulations.

5. The Commission directed the Petitioner to submit the soft copy (Linked excel workbook with formulas) for the revised computation of Interest on Loan and Maintenance Spares for the 2004-09 and 2009-14 period, on affidavit, by 10.7.2020, with an advance copy to the Respondents.

6. The Commission also directed the Petitioner to adhere to the above specified timeline and observed that no extension of time shall be granted.

7. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/
(V. Sreenivas)
Deputy Chief (Law)

